

times enquiries have been made in the case of ITC since 1980? If they are sending correctly then should I take it that all the multi-national companies are honest and are working properly and there is no manipulation etc.? Kindly tell us if they are not sending 40 per cent, will you constitute a special committee to investigate the matter?

**SHRI VISHWANATH PRATAP SINGH :**  
Sir, the Government remains vigilant and if some rule is violated, action is taken. Bata India's cases had come. They had admitted their offence. Search was made in the matter of Triveni Tissues Company also in November 1985. Some over-invoicing had been reported. Investigations are on. In March, 1986, search was made in the case of Jokai India Ltd, Investigations are continuing in their case. In addition to that search was made in February in the matter of Brook Bond also. They have admitted their offence. Regarding ITC, which is a multi-national company, the information is like this :

[English]

On the Excise side the TME cases are pending in various High Courts and the Supreme Court. The total amount involved is Rs. 40.87 crores. Some of these cases may be settled under the Amnesty Scheme now.

In another case the Delhi High Court gave a judgment against the ITC and others on a matter of determination of sizeable values. The balance amount to be paid by the ITC by the end of August is about Rs. 4.66 crores.

The Director General of Customs and Central Excise has decided a case of manipulation of values against ITC and has imposed a penalty of Rs. 1 crore which has been recovered. He has asked the Collectors to work out the dues which may come to over Rs. 100 crores.

[Translation]

**SHRI MADAN PANDEY :** Mr. Speaker, Sir, the Hon. Minister has told that they have permitted the multi-national companies to remit 40 per cent of their profit out of the country. I would like to know whether that

money is sent in the form of foreign exchange or Indian currency?

**SHRI VISHWANATH PRATAP SINGH :**  
In the form of foreign exchange.

[English]

Foreign intelligence agencies activities along Tripura-Bangladesh border

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\*327. **SHRI PURNA CHANDRA MALIK :**  
**SHRI MANIK SANYAL :**

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the increasing involvement of foreign intelligence agencies in Tripura-Bangladesh border was taken up with the Bangladesh President during his recent visit to India; and

(b) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. R. NARAYANAN) : (a) and (b). No confirmed evidence about involvement of foreign intelligence agencies along the Tripura-Bangladesh border is available with the Government. This issue was therefore not raised with the Bangladesh President during his recent visit to India.

**SHRI PURNA CHANDRA MALIK :** I would like to know from the Hon. Minister whether the Bangladesh Government has been requested not to give any shelter to oppressive elements like the Tripura-National Volunteer Force or the Mizo National Front, or the Naga National Council.

**SHRI K. R. NARAYANAN :** Yes. We have made such a request but they have denied that they are giving any such assistance.

**SHRI SAIFUDDIN CHOWDHARY :** But what Mr. Laldenga has to say about this?

**SHRI PURNA CHANDRA MALIK :** I would like to know from the Hon. Minister

whether the Government of India pointed out to President Ershad that one C.I.A. agent, Jhon Gidne has been operating in the border, Bangladesh-Tripura border region.

**SHRI K. R. NARAYANAN :** We have seen such a report.

**PROF. MADHU DANDAVATE :** That is on their side or this side ?

**SHRI K. R. NARAYANAN :** We have seen such a report, It is supposed to be in Chittagong hill tracts. We have seen these reports and our enquiries have not produced any evidence of any support to these activities.

**DR. SUDHIR ROY :** I would like to know from the Hon. Minister how they answer that there is no such report, while it is a common knowledge that the Tripura National Volunteer Force or other suppressive elements operate from the Chittagong Bill tracts and they are being aided and abetted by the Bangladesh Government. It is an open secret, and all these reports are being published daily in the Press. What are the steps taken by the Government regarding these reports ?

**MR. SPEAKER :** What is the difference between a secret and an open secret ?

**AN HON. MEMBER :** It is a known secret.

**PROF. MADHU DANDAVATE :** If it is opened in Parliament it is an open secret.

**SHRI K. R. NARAYANAN :** As I have said, we have taken up this matter with the Bangladesh Government. They have denied that they are involved in giving help to them. But that does not mean that we have stopped watching. If there is any evidence then we would bring it to their notice and see that necessary action is taken to stop their activities.

#### Advances to priority sector by banks

\*329. **SHRIMATI N. P. JHANSI LAKSHAMI :** Will the Minister of FINANCE be pleased to state :

(a) the total amount of advances given to priority sector by the public sector banks during 1985-86;

(b) the amount given to Scheduled Castes/Scheduled Tribes under Differential Rate of Interest (DRI) scheme; and

(c) the position of overdues on such advances separately with respect to advances given under the DRI scheme ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :** (a) to (c). A Statement is given below :

#### Statement

According to the provisional data available from Reserve Bank of India, the total outstanding advances of public sector banks to priority sector increased from Rs. 17971.14 crores as at the end of March 1985 to Rs. 20852.75 crores by the end of March 1986. During the same period the outstanding advances of public sector banks under Differential Rate of Interest Scheme went up from Rs. 457.83 crores to Rs. 505.53 crores.

The amount outstanding in favour of SC/ST beneficiaries under D.R.I. Scheme as at the end of March, 1986 was Rs. 257.12 crores. The present data reporting system does not yield separate information for the overdues relating to SC/ST beneficiaries. However, the total amount of overdues under D.R.I. Scheme was Rs. 130.08 crores as at the end of June, 1985.

**SHRIMATI N. P. JHANSI LAKSHMI :** I want to know from the Hon. Minister whether under the DRI scheme he will increase the amount and thus help the SC and ST people at the poorer level.

**SHRI JANARDHANA POOJARY :** As the answer reveals, out of Rs. 505.53 crores that have been given as assistance under DRI scheme, Rs. 257.12 crores have gone to SC and STs. It is more than 50 per cent. Even though the target on all India basis under DRI scheme is 1 per cent, it has crossed the target and gone upto 1.05 per cent.